

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
2nd Floor, Bahumali Bhavan, Nr. Girdhar Nagar Bridge, Asarwa, Ahmedabad-380004
Diary No. : 118292019

[Arising out of the OIO - KCH-EXCUS-000-COM-03-2019-20, dated -22/05/2019, passed by
Commissioner of Central Excise, Customs and Service Tax - KUTCH (GANDHIDHAM)]

Electrotherm (india) Ltd

Appellants

Vs.

C.C.E.-Kutch (gandhidham)

Respondents

Appearance:

None

Shri S.K. Shukla, Authorised Representative

CORAM:

Hon'ble Mr Ramesh Nair, Member (Judicial)

Hon'ble Mr Raju, Member (Technical)

Date of hearing/decision : 01/11/2019

ORDER

Per Ramesh Nair:

The Show Cause Notice issued to the appellant in as much as the appellant had not made the pre deposit of 7.5% of the adjudged duty amount which comes to Rs. 51,13,009 /-. The appellant filed a reply to the notice wherein they have submitted that they are ready to deposit the amount but due to some system problem, the payment is not being accepted. Regarding payment of pre deposit generally, temporary registration number is issued by the concerned Commissionerate and on that basis, pre deposit amount can be deposited in the bank.

2. We, therefore, direct the appellant to approach the concerned Commissioner for obtaining the registration for making the pre deposit. The Commissioner should also cooperate to expedite the Registration enabling the appellant to make the pre deposit within a period of four weeks from this Order.

3. Report compliance on **04 December, 2019**. Copy of this order be sent to the concerned Commissioner as well as the appellant through speed post.

(Raju)
Member (Technical)

(Ramesh Nair)
Member (Judicial)

Diksha